

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**11. C.P.(IB)-811(MB)/2023**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2023**

**NAME OF THE PARTIES:- Epoch Mercantiles Pvt Ltd**  
**V/s**  
**Viksit Engineering Ltd**

**Section:7of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Amey Hadwale appeared for the Financial Creditor and Counsel, Naina Arora appeared for the Corporate Debtor. Counsel appearing for the Corporate Debtor states that reply is filed but the hard copy of the same has not been served. Let the hard copies of the same be served at least two days before the next date of hearing. List this matter for further consideration on **06.12.2023**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**